

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/1909/2020



This the 07th day of April 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)**

Sh. Dleep Singh age 45 years S/o Sh. Mohar Singh R/o Village Jatgali Tehsil and District, Ramban.

.....Applicant

(Advocate:- None)

Versus

1. State of Jammu and Kashmir through Commissioner-cum-Secretary Education Department, Civil Sectt., Jammu.
2. Director, School Education, Jammu.
3. Chief Education Officer, Ramban.
4. Zonal Education Officer, Ramban.

.....Respondents

(Advocate: Mr. Rajesh Thapa, Id. DAG)

O R D E R [O R A L]

(Delivered by Hon'ble Mr. Tarun Shridhar, Member-A)

It is submitted by Mr. Rajesh Thapa, learned D.A.G. for respondents that the case pertains to Rahber-e-Taleem teachers. As such, this Tribunal has no jurisdiction to hear the case. Contention of learned D.A.G. has force and has to be accepted. The case of Rahber-e-Taleem teachers has not been brought within the jurisdiction of this Tribunal by notification to be issued by the Central Government under Section 14 (2) of the Administrative Tribunal Act, 1985 and the Tribunal cannot assume jurisdiction in respect

of any service matter pertaining to the Rahber-e-Taleem teachers under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any case related to any service dispute in the matter of Rahber-e-Taleem teachers.



2. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A.G.Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter, the case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir to be listed before the appropriate Bench.

3. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Jammu to place before the Hon'ble Bench for further orders.

4. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 30.04.2021.

(TARUN SHRIDHAR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

JNS